

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 3846/2019

[Arising out of impugned final judgment and order dated 02-07-2018 in RPD No.281/2009 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

NAGAR NIGAM LUCKNOW

Petitioner(s)

VERSUS

PREM KUMAR (DEAD) THR. LR. & ANR.

Respondent(s)

IA No. 97857/2022 - CLARIFICATION/DIRECTION

IA No. 9457/2019 - CONDONATION OF DELAY IN FILING

IA No. 9463/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 9460/2019 - EXEMPTION FROM FILING O.T.

IA No. 124817/2020 - EXEMPTION FROM FILING O.T.

Date : 11-03-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :Ms. Aishwarya Bhati, A.S.G.
Mr. Mukesh Verma, Adv.
Mr. Kamal Kumar Pandey, Adv.
Mr. Krishna Prakash Dubey, Adv.
Mr. Yash Pal Dhingra, AOR
Mr. Mohammed Abdul Saleem, Adv.

For Respondent(s) :Mr. Rohit Kumar Singh, AOR
Mr. Paras Sharma, Adv.
Ms. Rambha Singh, Adv.
Ms. Shubhanginee Singh, Adv.
Mr. Satwik Parikh, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Re-list for hearing on 22.04.2026.

(IRAMNAZ)
COURT MASTER (SH)

(PREETI SAXENA)
COURT MASTER (NSH)